

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 414**  
**IB/184/ND/2024**

**IN THE MATTER OF:**

Sh. Sanjeev Tyagi Proprietor of M/s Meenal Construction	...	Applicant
<i>Versus</i>		
Delhi Infratech Limited	...	Respondent

**Under Section 9 of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 03.06.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

No representation on behalf of the applicant. On perusal of proof of service shows that notice has returned back with the remark 'Unserved'. In view of the same, we direct the applicant to take fresh steps to serve the notice by all modes. Let this matter be posted to 05.07.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**